

(12)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORDER SHEET**

COURT NO. : 4

28.05.2015

M.A./2494/2014

O.A./1548/2003

M.A./2495/2014

ITEM NO:43

FOR APPLICANTS(S) Adv. : Shri Sachin Chauhan

FOR RESPONDENTS(S) Adv.: Shri Vijay Pandita

| Notes of The Registry | Order of The Tribunal  |
|-----------------------|--|
|                       | <p>In the present MA filed by the applicant for execution of the judgments dated 31.12.2003 passed in OA No.1548/2003, as upheld by the Hon'ble High Court of Delhi and finally by Hon'ble Supreme Court, Shri Vijay Pandita, learned counsel for respondents fairly submitted that the order would be implemented within three weeks and the applicant would be paid all his dues in the true spirit of the order of the Tribunal.</p> <p>In view of the submissions made by Shri Vijay Pandita, learned counsel for respondents, the MA stands disposed of. It is also made clear that the applicant will not be denied the benefit of the judgment on the ground that he had not qualified typing test.</p> <p><i>V.N. Gaur</i><br/>(V.N. GAUR)<br/>MEMBER (A)</p> <p><i>A.K. Bhardwaj</i><br/>(A.K. BHARDWAJ)<br/>MEMBER (J)</p> <p>rk</p> |